

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RAIPUR POLYMERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	RAIPUR POLYMERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	22/10/2012
3.	Authority under which corporate debtor is incorporated / registered	RoC- Chhattisgarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U25200CT2012PTC000572
5.	Address of the registered office and principal office (if any) of corporate debtor	H. NO.40/804/1, 1ST FLOOR, BEHIND LAL GANGA SHOPPING MALL, NEAR MODERN X-RAY, G.E. ROAD RAIPUR, PIN-492001
6.	Insolvency commencement date in respect of corporate debtor	31/03/2021
7.	Estimated date of closure of insolvency resolution process	27/09/2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	SARADINDU JENA IBBI/IPA-002/IP-N00520/2017-18/11622.
9.	Address and e-mail of the interim resolution professional, as registered with the Board	O.U-510, 5 TH FLOOR, ESPLANADE ONE, RASULGARH, BHUBANESWAR-751010, ODISHA E mail- ip.jena2017@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	O.U-510, 5 TH FLOOR, ESPLANADE ONE, RASULGARH, BHUBANESWAR-751010, ODISHA E mail- ip.jena2017@gmail.com
11.	Last date for submission of claims	19/04/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link www.ibbi.gov.in



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **RAIPUR POLYMERS PRIVATE LIMITED** on 31/03/2021.

The creditors of **RAIPUR POLYMERS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **19/04/2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [N.A] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


SARADINDU JENA

(Name and Signature of Interim Resolution Professional)

Place: Bhubaneswar

Date: 05/04/2021



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11	Last date for submission of claims	19/04/2021
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
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Place: Bhubaneswar

Date: 05/04/2021

SARADINDU JENA

(Name and Signature of Interim Resolution Professional)